



ROC.NO. 6625/2015-B.SPL.

Sir / Madam,

**SUB: DEBT RECOVERY TRIBUNAL (Debts Recovery Tribunals (DRTs))** - Filling up of 15 posts of Presiding Officer in Debt Recovery Tribunals (i) Four posts in the existing vacancies at Madhurai and Visakhapatnam, and new Debts Recovery Tribunals (DRTs) to be established at Hyderabad and Siliguri (ii) Eleven anticipated vacancies of Presiding Officer in Debts Recovery Tribunals at Kolkatta, Jaipur, Nagpur, Aurangabad, Ahmedabad, Delhi, Bangalore, Mumbai (02), Guwhati and Lucknow - Willingness from the eligible officers Called for - Regarding.

**REF:** Letter F.No.7/15/2015-DRT dated 30-10-2015, from the Under Secretary (DRT), Government of India, Ministry of Finance, Department of Financial Services, New Delhi -110 001.

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I am to state that the Under Secretary to the Government of India, Ministry of Finance, New Delhi, in his letter referred to above has stated that it is proposed to fill **4 (four)** existing and **11 (eleven)** anticipated vacancies along with any unforeseen vacancy that may arise up to 31.12.2016 of the post of Presiding Officer in Debts Recovery Tribunals (DRTs) at Madhurai and Visakhapatnam, Kolkata, Jaipur, Nagpur, Aurangabad, Ahmedabad, Delhi, Bangalore, Mumbai (02 numbers), Guwahati and Lucknow, respectively and the eligibility criterion for appointment of the post of Presiding Officer of a Tribunal is qualified to be a District Judge and the terms and conditions of the service applicable to the post of Presiding Officer, Debts Recovery Tribunals (DRTs) will be regulated in accordance with Debts Recovery Tribunal (Salaries, Allowances and other terms and conditions of service of Presiding Officer), Rules, 1993, as amended and the said post carries pay in the pay band of Rs 37,400 - 67,000 plus Grade Pay of Rs 10,000/- and allowance as admissible to a Central Government Officer drawing similar Grade Pay. The letter of the Under Secretary to the Government of India, Ministry of Finance, New Delhi, along with its enclosures were placed in the High Court's Web site i.e., <http://hc.tap.nic.in>.

I am, therefore, directed, to request you to circulate the same among the District & Sessions Judges, working in your District / Unit and the Officers, who were eligible may download the copy of above said letter along with its enclosures from the High Court's Web Site and submit their willingness applications (in original), directly to the High Court, on or before 19.12.2015 by **SPEED POST or any other source**. Applications received after 19.12.2015 will not be forwarded.

Yours faithfully

  
REGISTRAR (VIGILANCE)

To

1. The Chief Judge, City Civil Court, Hyderabad.
2. The Metropolitan Sessions Judge, Hyderabad.
3. The Chief Judge, City Small Causes Court, Hyderabad.

Contd....2

4. **THE PRL. DISTRICT AND SESSIONS JUDGES:**  
Adilabad, Anantapur, Chittoor, Cuddapah, East Godavari at Rajahmundry, Guntur, Karimnagar, Khammam, Krishna at Machilipatnam, Kurnool, Mahabubnagar, Medak at Sangareddy, Nalgonda, Nellore, Nizamabad, Prakasam at Ongole, Rangareddy District at L.B.Nagar, Srikakulam, Visakhapatnam, Vizianagaram, Warangal and West Godavari at Eluru.
5. The Central Project Co-ordinator, High Court of Judicature at Hyderabad. (with a request to upload the letter of the Under Secretary (DRT), Government of India, New Delhi along with its enclosures in the High Court's Official website.)

F. No. 7/15/2015-DRT  
Government of India  
Ministry of Finance  
Department of Financial Services

Jeevan Deep Building,  
Sansad Marg, New Delhi – 110001  
30<sup>th</sup> October, 2015

VACANCY CIRCULAR

**Sub:** Filling up of the posts of Presiding Officer in Debts Recovery Tribunals (DRTs) in the Pay Band PB-4 Rs.37,400-67,000 plus Grade Pay of Rs.10,000.

Applications are invited from eligible candidates with requisite qualifications and experience for filling up 4 (four) existing vacancies of Presiding Officer in Debts Recovery Tribunals (DRTs) at Madurai and Visakhapatnam and new Debts Recovery Tribunals to be established at Hyderabad and Siliguri, 11 (eleven) anticipated vacancies of Presiding Officer in Debts Recovery Tribunals at Kolkata, Jaipur, Nagpur, Aurangabad, Ahmedabad, Delhi, Bangalore, Mumbai (02 Nos.), Guwahati and Lucknow, and also to draw a panel of candidates for any unforeseen vacancy that may arise up to 31.12.2016 in any of the DRTs.

2. The eligibility criteria for appointment to the post of Presiding Officer (PO) of a Tribunal is as under:

“A person shall not be qualified for appointment as the Presiding Officer of a Tribunal unless he is, or has been, or is qualified to be, a District Judge.”

3. The Tribunal is a quasi-judicial body set up under the provisions of the Recovery of Debts Due to Banks and Financial Institutions Act, 1993. The selected candidates will be appointed on tenure basis for a period of five years from the date he enters upon the office of the Tribunal or till they attain the age of 62 years, whichever is earlier.

4. The terms and conditions of the service applicable to the post of Presiding Officer, DRT will be regulated in accordance with Debts Recovery Tribunal (Salaries, Allowances and other terms and conditions of service of Presiding Officer), Rules, 1993, as amended. Under the Rules, the post of Presiding Officer carries the Grade Pay Rs.10,000 in the pay band PB-4 Rs.37,400-67,000 and allowances as admissible to a Central Government Officer drawing similar Grade Pay.

5. Willing and eligible candidates (who are working) may apply through proper channel, in the prescribed proforma (available on website) and their applications should reach the Under Secretary (DRT), Ministry of Finance, Department of Financial Services, 3<sup>rd</sup> Floor, “Jeevan Deep”, Sansad Marg, New Delhi – 110 001 on or before 29th December, 2015, alongwith attested copies of ACRs for the last five years i.e. from 2010-11 to 2014-15 [If ACR/APAR for a period of more than 3 months is not recorded, then ACRs/APARs prior to 2010-11 for the matching period should be forwarded alongwith No Report Certificate (NRC)], integrity certificate and vigilance clearance. In respect of serving officers, only those applications will be considered which are received through proper channel.

6. Practicing advocates who are willing and eligible may apply in the prescribed proforma alongwith a copy of their latest Income Tax Return for the Assessment Year 2014-15.

7. Advance copies of applications or applications received without requisite documents or those received after the last will be summarily rejected. The candidates may be required to appear before the Selection Committee for an interview for which no TA/DA will be paid by the Ministry.

8. The advertisement and application proforma are also available on this Ministry's website – [finmin.nic.in](http://finmin.nic.in) (URL- [http://financialservices.gov.in/vacancycirculars\\_index.asp](http://financialservices.gov.in/vacancycirculars_index.asp)).

  
(V.V.S. Kharayat)  
Under Secretary (DRT)  
Tel. No: 011-2374 8769

PROFORMAAPPLICATION FOR SELECTION TO THE POST OF  
PRESIDING OFFICER, DEBTS RECOVERY TRIBUNALSPART-I

1. Name in Full (in Block Letters) :

2. Date of Birth :

3. Father's/ Husband's name :

Recent passport  
size photograph  
duly signed by  
the applicant

4. Present Address:

(i) Office (Address and Tel. No.)

(ii) Residence (Address and Tel. No):

(iii) Mobile No.

(iv) Email ID:

5. Parent department's complete Address:  
(With Telephone No., FAX No. and E-mail ID\*)

6. Educational qualifications :

7. (a) Date of entry in the service, if applicable:

(d) Name of service:

8. Details of postings (in last 10 years):

S. No.	Designation	Department/ Office	Organisation	Period	
				From	To

9. (a) Present post held:

(b) Date of appointment in present post, on regular basis:

(c) Present Pay-Scale:

(d) Present Basic pay:

10. Date of Retirement :

11. (a) Whether any Disciplinary action/ charge sheet is pending/contemplated:

(b) Date of return from previous Deputation, if any:

(c) No. of cases disposed of in past 2 years:  
(in case of Judicial Officers only)

12. (a) Date of Enrollment as Advocate :

(b) Years of practice :

(c) Whether enrollment Certificate is surrendered:  
with Bar Council

(d) If so, since when:

13. Annual Income (in case of practicing Advocate):

(Please enclose copy of ITR for AY 2014-15)

14. How qualified for the post applied for :  
(Please give full details)

15. Whether belong to SC/ ST/ OBC :

16. Preference for place of posting: 1.....

(In respect of existing vacancies 2.....

3.....

4.....

5.....

17. Preference for place of posting 1.....

For the panel in respect of 2.....

unforeseen vacancies that may 3.....

arise upto 31.12.2016

18. Any other Qualifications/ Experience  
not covered above :

Certified that the information furnished above by me is correct.

(Name & Signature of Candidate)

Place: \_\_\_\_\_

Date: \_\_\_\_\_

**PART-II**

(To be filled by Cadre Controlling Authority of the Applicant.)

**OFFICE OF .....**

Certified that the particulars given above by the applicant are correct as per records available in the registry of the Supreme Court/ High Court/ records of Department/ Office of ..... (strike off whichever is not applicable).

2. It is also certified that Shri/Smt./Ms. .... is clear from vigilance angle and no disciplinary proceeding are pending or contemplated against the officer.

3. It is also certified that Integrity of Shri/Smt./Ms. .... is .....

4. The attested copies of the Annual Confidential Reports (ACRs)/ Annual Performance Appraisal Reports (APARs) for the last 5 years i.e. 2009-10 to 2014-15 (Other than High Court Judges/ Advocates) are enclosed [If ACR/APAR for a period more than 3 months is not recorded then ACRs/APARs prior to 2008-09 for the matching period need to be forwarded alongwith No Report Certificate (NRC)].

5. It is hereby certified further that this Department/Office shall have no objection to the relieving of the said officer, in case he/she is selected for the post of Presiding Officer, Debts Recovery Tribunal.

*(Name & Signature & Tel. No.  
of Officer with Official Stamp)*

Place: \_\_\_\_\_

Date: \_\_\_\_\_